IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH: HYDERABAD

Original Application No.1186 of 2013

Date of Order: 29.10.2018

Between:

Y. Lakshmi Bai, W/o. Y.V. Krishna Rao, Aged 45 years, Hindi Translator, Commercial Broadcasting Service, All India Radio, Hyderabad.

...Applicant

And

- 1. The Union of India, Rep. by its Secretary, Ministry of Information and Broadcasting, Shastry Bhavan, New Delhi 110 001.
- 2. The Secretary, Ministry of Finance,
 Department of Expenditure, Implementation Cell,
 North Block, New Delhi.
- 3. The Prasar Bharati Broadcasting Corporation of India, Rep. by its Chief Executive Officer, PTI Building, Parliament Street, New Delhi 110 001.
- 4. The Director General, All India Radio, Akashvani Bhavan, Parliament Street, New Delhi – 110001.
- The Assistant Director, Head of Office,
 Prasar Bharati (Broadcasting Corporation of India),
 Commercial Broadcasting Service, All India Radio, Hyderabad.
- 6. The Pay and Accounts Officer (IA), All India Radio, Myalpur, Chennai.

...Respondents

Counsel for the Applicant ... Dr. P.B. Vijays Kumar Counsel for the Respondents ... Mrs. K. Rajitha, Sr. CGSC

CORAM:

Hon'ble Mr. B.V. Sudhakar ... Member (Admn.) Hon'ble Mr. Swarup Kumar Mishra ... Member (Judl.)

ORAL ORDER

{As per Hon'ble Mr. B.V. Sudhakar, Member (Admn.)}

The OA has been filed by the applicant challenging the proceedings No.7/5/2010/SVI/386 dated 17.07.2013 of the 4th respondent issued pursuant to

2 OA 1186/2013

the observations made by the Department of Expenditure, Ministry of Finance on

the pay fixation of Smt. V.S. Deshmukh, Hindi Translator, HPT, Mald

communicated vide UO No. 10/1/2009-IC dt. 24.11.2009 and also the

consequential pay fixation order dt. 30.07.2013 of the 5th respondent granting her

pay scale of Rs.13610+ 4600 (GP) in PB-2 as against the pay of Rs.15600+ 5400

(GP), as on 25.09.2007. In other words, the applicant who is working as Hindi

Translator is seeking the pay of Hindi Officer on grant of financial upgradation.

As the said pay fixation is sought to be refixed and recovery is proposed, the

applicant filed this OA.

2. This Tribunal while admitting the OA has passed an order of interim stay

and the same continues.

3. The 4th respondent vide proceedings No.7/5/2010/SVI/418 dated

30.07.2013 directed all AIR Stations to keep the circular dt.17.07.2013 in

abeyance till further orders.

4. Therefore, keeping this in view, learned counsel for the applicant informs

that the OA may be disposed with liberty to the applicant to approach this

Tribunal once again if any contravening order is passed by the respondents.

5. Accordingly, the OA is allowed keeping it open for the applicant to

approach this Tribunal once again if any contravening order is issued by the

respondents. No order as to costs.

(SWARUP KUMAR MISHRA) MEMBER (JUDL.) (B.V. SUDHAKAR) MEMBER (ADMN.)

Dated, the 29th day of October, 2018

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